

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:5203  
ANSWERED ON:24.04.2015  
PENSIONARY BENEFITS TO DISABLED SERVICE MEMBERS  
Raghavan Shri M. K.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether disabled service members of the armed forces are discharged without any pensionary benefits;
- (b) if so, the details thereof;
- (c) whether the government proposes to amend the provisions of section 47 of "Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act of 1995" to bring the disabled persons with pensionary benefits; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a) & (b): No, Madam. The disabled service members of the armed forces are not discharged without pensionary benefits.

As per existing rules, service pension is granted to those officers and Personnel Below Officers Rank who have served in Army for 20 years or more and 15 years or more respectively. Disability element is being granted in addition to service Pension in case disability is attributable to or aggravated by military service.

However, in case the individual is invalided out from service due to disability which is attributable to or aggravated by military service, then the Disability Pension consisting of Service element and Disability element is granted, irrespective of length of service rendered. In case of invalidment with disability that is neither attributable to nor aggravated by military service with 10 years or more qualifying service, invalid pension is granted which is equal to Service Pension.

Moreover, where individual has rendered less than 10 years of service with disability neither attributable to nor aggravated by military service, the service personnel is granted invalid Gratuity.

(c) & (d): No, Madam.